**IN THE HIGH COURT OF JHARKHAND AT RANCHI**
**B.A. No. 8132 of 2021**
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Jitendra Baraik @ Lulla ... ... **Petitioner**
**Versus**
The State of Jharkhand ... ... **Opposite Party**
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**
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For the Petitioner : Mr. K. S. Nanda, Advocate
For the State : Mr. Subodh Kr. Dubey, A.P.P.
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02/06.09.2021 Defects as pointed out by the office are ignored.

Heard Mr. K. S. Nanda, learned counsel for the petitioner and Mr. Subodh Kr. Dubey, learned A.P.P. for the State.

The petitioner is an accused in connection with Special POCSO Case No. 38 of 2018 arising out of Bano P.S. Case No. 71 of 2018, corresponding to G. R. Case No. 450 of 2018.

The informant and her sister were enticed away by the petitioner and Santosh Baraik and taken to the forest where both were subjected to rape.

It appears that eleven witnesses have been examined till date and eight witnesses are still left to be examined and one of the victims has supported the allegation against the petitioner in her evidence during the trial.

Although the petitioner is in custody since 17.10.2018 but regard being had to the nature of allegation levelled against the petitioner, I am not inclined to grant bail to the petitioner. The prayer for bail of the petitioner is, hereby, rejected with a direction to the learned trial court to expedite the trial and conclude the same within a period of six months from the date of receipt/production of a copy of this order. If the trial is not concluded within the aforesaid period, the petitioner is at liberty to renew his prayer for bail.

Let a copy of this order be communicated through FAX to the concerned court.

**(Rongon Mukhopadhyay, J.)**

Umesh/-